

**COURT-I**

**In the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 199 of 2016**

**Dated: 25<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GAIL India Ltd. .... Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery  
Ms. Shruti Sarma Hazarika

Counsel for the Respondent(s) : Mr. Saurav Agrawal  
Ms. Astha Gaur  
Ms. Aparna Vohra for PNGRB

**ORDER**

Learned counsel for the Respondent seeks two weeks time to file reply. She may file the same on or before 12.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.12.2016 after serving copy on the other side.

List the matter on **20.01.2017.**

**(B.N. Talukdar)  
Technical Member (P&NG)  
Ts/Vg**

**(Justice Ranjana P. Desai)  
Chairperson**